

At. 03.04.06

Hon'ble Mr. A. K. Bhattacharya, J. M.

Alone has appeared on behalf of the applicant even in the revised call. Sri A. Deviuddi holding brief of Sri S. Singh for respondents is present.

From perusal of order sheet dt. 10.03.06 it transpires that the applicant's counsel was not present on previous dates i.e. 23.12.05 and 06.02.06, therefore it was clearly mentioned in the order dt. 10.03.06 that on the next date i.e. 03.04.06 'in case no appearance is there on that day on behalf of the applicant, the stay automatically shall get vacated'. It is also found that no RA has so far been filed by the applicant.

In the facts and circumstances, it appears that the applicant is not interested in pursuing this matter any more. Accordingly, the OA is dismissed in default and for non-prosecution.


